THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The Sixth Five Year Plan (1980—85) has not yet been finalised. The Planning Commission have set up a Working Group to draw up the power programme for the period 1980—85 and indicate a perspective up to 1989-90. The Working Group has not yet submitted its report.

(b) and (c) The Central Government intends to utilise the coal resources in the Pench Valley area for a super thermal power station at Pench with an initial capacity of 600 MW. The National Thermal Power Corporation has been asked to prepare a Feasibility Report.

Collection of deposits by industrial companies under public deposit scheme

1237. SHRI KALYAN ROY: SHRIMATI PRATIMA BOSE: SHRI BHOLA PRASAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government are aware that a large number of industrial companies in private sector, which have collected huge deposits under the public deposit scheme, are indulging in all sort of malpractices including nonpayment and misappropriation of deposits and interest;

(b) what is the total amount of public deposits with the companies till the end of June, 1980 and what are the names of the companies and what is the amount of deposits collected by each one of them in 1977, 1978, 1979 and 1980;

(c) what are the names of companies which have either failed to bay back the deposits and interests in time or have swindled the amount; and th_e details thereof; and

(d) whether Government propose to probe into these malpractices and take steps to protect interests of depositors. and what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) to (d) A statement, is laid on the Table of the House,

Statement

(a) Government have received complaints from time to time from some depositors against some non-banking non-financial companies regarding default in payment of interest or in repayment of deposits on maturity.

(b) Since the returns of deposits required to be filed under Rule 10 of th_e Companies (Acceptance of Deposits) Rules, 1975, are relatable to 31st March of the year, the information on the total amount of public deposits with the companies till the end of June, 1980 cannot be furnished. The number of deposit-receiving companies is several thousands. The information, pertaining to 31st March, 1977, 1978 and 1979, though time consuming, is being collected and would be laid on the table of the Rajya Sabha in due course.

(c) The regulatory provisions Governing the acceptance of deposits from public by nonbanking non-financial companies have been introduced in the Companies Act by the Amendment Act of 1974. The returns required to be filed by non-banking non-financial companies under Rule 10 of the Companies (Acceptance of Deposits) Rules, 1975, provide for information relating to only non-repayment of deposits maturing during the year and not regarding default in payment of interest. Information regarding companies which have failed to pay back deposits on maturity in respect of the year ended March, 1979 which would be representative in character, is being collected and would be placed on the table of the Rajya Sabha in due course.

(d) Since public deposits are of the nature of voluntary contracts entered

into between depositors and depositee companies, there is no proposal with fine Government to make a general probe into deposits obtained by non-banking nonfinancial companies from the public. It is open to the depositors, who fall in the category of unsecured creditors, to seek appropriate remedy in a court of law including action by way of winding up of the Company.

Broadcast of Sanskrit programmes

1238. SHRI SYED SHAHABUDDIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the names of stations broadcasting Sanskrit programmes; and

(b) what is the total number of hours for broadcasting programmes i» Sanskrit at each station?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) A large number of AIR Stations relay Sanskrit News Bulletins and broadcast Sanskrit lessons to acquaint interested listeners with Sanskrit language. The names •C such AIR stations are given in Annexure 'A' and *B'. In addition to this, some stations are also broadcasting literary composite programmes in Sanskrit. The names of such stations are being collected and will be laid «*n* the Table of the House.

(b) The information is being collected and will be laid on the Table of the House.

Annexure A AIR Stations relaying Sanskrit News Bulletins from Delhi

*1. Allahabad

<u>,</u>

- 2. Ambikapur
- . . 3. Agartala on the substances 4. Allepey -craine a real
- . *5. Ahmedabad

- to Questions
- *6. Bhopal
- 7. Bhagalpur *8. Bangalore
- 9. Baroda
- *10. Bombay
- •11. Bhuj
- *12. Calcutta
- 13. Cuddapah
- 14. Chattarpur
- *15. Cuttack
- 16. Calicut
- 17. Darbhanga
- *18. Delhi
- *19. Dharwad
- 20. Gwalior
- *21. Gauhati
- 22. Gorakhpur
- 23. Gulbarga
- *24. Hyderabad
- *25. Indore
- 26. Imphal
- 27. Jagdalpur
- *28. Jaipur
- 29. Jabalpur
- 30. Jodhpur
- *31. Jullundur
- *32. Jammu
- 33. Kurseong
- *34. Lucknow
- *35. Madras
- 36. Mysore
- 37. Mangalore
- 38. Najibabad
- *39. Nagpur
- *40. Patna
- *41. Pune
- 42. Raipur
- 43. Rampur
- 44. Rewa
- *45. Rajkot
- 46. Ratnagiri

*47. Simla

Relays two Bulletins.